

ITEM NO.12

COURT NO.11

SECTION II

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s).10440/2023

[Arising out of impugned final judgment and order dated 24-05-2023 in A482 No.2236/2022 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

SANJEEV AGARWAL

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.168271/2023-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.168273/2023-EXEMPTION FROM FILING O.T.)

Date : 08-01-2025 This petition was called on for hearing today.

CORAM : HON'BLE MS. JUSTICE BELA M. TRIVEDI
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) Mr. Somesh Chandra Jha, AOR

For Respondent(s) Mr. Shaurya Sahay, AOR

UPON hearing the counsel the Court made the following
O R D E R

1. The matter is not taken up.
2. List after two weeks.

(RAVI ARORA)
COURT MASTER (SH)

(MAMTA RAWAT)
COURT MASTER (NSH)